

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE  
&  
THE HONOURABLE MRS. JUSTICE SHOBA ANNAMMA EAPEN  
Wednesday, the 12<sup>th</sup> day of June 2024 / 22nd Jyaishta, 1946  
WP(C) NO. 1801 OF 2010(S)

**PETITIONER:**

ONE EARTH ONE LIFE (REG.NO.S.246/1988), THRISSUR,  
REPRESENTED BY MR.TONY THOMAS, AGED 50 YEARS,  
S/O. THOMAS, KIZHAKKEKARA HOUSE, IRUMBAKACHOLA,  
KANJIRAPUZHA. P.O., PALAKKAD DIST.

**RESPONDENTS:**

1. STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY,  
SECRETARIAT, THIRUVANANTHAPURAM.
2. THE PRINCIPAL SECRETARY TO GOVERNMENT, DEPARTMENT OF REVENUE,  
THIRUVANANTHAPURAM.
3. THE SECRETARY TO GOVERNMENT, DEPARTMENT OF FORESTS & WILD LIFE,  
THIRUVANANTHAPURAM.
4. THE DISTRICT COLLECTOR, IDUKKI.
5. THE DIVISIONAL FOREST OFFICER MUNNAR.

**ADDL. R6 IMPLEADED**

6. VINOD P.K., AGED 34 YEARS, S/O. P.C.KOCHUKUNJU,  
PUTHUPARAPADIKAL, PALLIVASAL P.O., SECOND-MILE,  
IDUKKI DISTRICT -685 565.

IS IMPLEADED AS ADDITIONAL RESPONDENT NO.6 VIDE ORDER  
DATED 05/03/2010 IN I.A.1888/2010.

**ADDL. R7 & R8 IMPLEADED**

7. M/S.KANAN DEVAN HILLS PLANTATIONS CO. PVT. LTD.,  
KDHP HOUSE, MUNNAR- 685 612, REPRESENTED BY ITS  
EXECUTIVE DIRECTOR MR.P.M. SRIKRISHNAN.

P.T.O.

8. M/S.TATA TEA LIMITED, SPECIAL PROJECTS OFFICE,  
GENERAL HOSPITAL COMPLEX, MUNNAR-685 612,  
REPRESENTED BY ITS SENIOR MANAGER- IR  
(LEGAL AND ADMINISTRATION) MR.PRATAP RAMDAS.  
ARE IMPEADED AS ADDITIONAL R7 & R8 VIDE ORDER  
DATED 05/03/2010 IN IA. 3039/2010.  
ADDL. R9 IMPEADED
9. S. RAJENDRAN, S/O.SHANMUGHA VELU, AGED 46,  
IKKA BHAVAN, IKKA NAGAR, MUNNAR.  
IS IMPEADED AS ADDITIONAL R9 VIDE ORDER  
DATED 31.05.2010 IN I.A.3471/2010.  
ADDL. R10 IMPEADED
10. MAHIN K.U., AGED 28 YEARS, S/O. UMMER,  
KUTTAMKULAM, ADIMALY.  
IS IMPEADED AS ADDL. R10 VIDE ORDER DATED 06/01/2017 IN  
IA.19544/2016.  
ADDL. R11 IMPEADED
11. MANJU JINCE, PRESIDENT, BAISON VALLEY PANCHAYAT,  
AGED 40 YEARS, D/O. MATHEW, VARANAKUZHIYIL (H),  
BAISON VALLEY, IDUKKI.  
ADDL. R11 IS IMPEADED AS PER ORDER DATED 13/07/2018 IN  
IA.12482/2018.  
ADDL. R12 IMPEADED
12. ILLIAS, AGED 57, S/O.SAIDKUNJU, CHOORAVELIL HOUSE,  
VELLATHOOVAL P.O., IDUKKI DISTRICT-685 563.  
ADDL. R12 IS IMPEADED AS PER ORDER DATED 14/02/2020 IN  
IA NO.1/2020 IN WPC.

P.T.O.

**ADDL. R13 TO R21 IMPEADED**

13. MUNNAR GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
14. VELLATHOOVAL GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
15. PALLIVASAL GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
16. DEVIKULAM GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
17. CHINNAKKANAL GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
18. BISON VALLEY GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
19. SANTHANPARA GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
20. UDUMBANCHOLA GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
21. MANKULAM GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.

ADDL. R13 TO R21 ARE SUO MOTU IMPEADED AS PER ORDER  
DATED 13/06/2023 IN WPC NO.1801/2010.

**ADDL. R22 TO R26 IMPEADED**

22. MARAYOOR GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
23. IDAMALAKUDI GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
24. KANTHALLOOR GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
25. VATTAVADA, GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
26. NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH  
INSTITUTE (CSIR-NEERI), NEHRU MARG, NAGPUR-440020.

ADDL. R22-R26 ARE IMPEADED AS PER ORDER DATED 20/06/2023  
IN WPC 1801/2010.

**ADDL. R27 IMPEADED**

27. THE STATE DISASTER MANAGEMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY,  
THIRUVANANTHAPURAM, KERALA- 695 033.

ADDL. R27 IS SUO MOTU IMPEADED AS PER ORDER DATED  
27/06/2023 IN WPC NO. 1801/2010

P.T.O.

**ADDL. R28 IMPEADED**

28. V.MOHANKUMAR, SECRETARY PUBLIC INTEREST PROTECTION ASSOCIATION, MUNNAR, PIN - 685 612.

ADDL.R28 IS IMPEADED AS PER ORDER DATED 01/08/2023 IN IA NO. 9375/2018 IN WP(C) NO. 1801/2010.

**ADDL. R29 IMPEADED**

29. KERALA KARSHAKA SANGHAM, IDUKKI DISTRICT COMMITTEE, IDUKKI, REPRESENTED BY ITS SECRETARY, ROMEO SEBASTIAN, AGED 49 YEARS, S/O. SEBASTIAN, RESIDING AT KOLLAKOMBIL HOUSE, KALVARI MOUNT P.O., IDUKKI - 685 515.

ADDL.R29 IS IMPEADED AS PER ORDER DATED 01/08/2023 IN IA NO. 3/2023 IN WP(C) NO. 1801/2010.

**ADDL. R30 IMPEADED**

30. THE DISTRICT POLICE CHIEF, IDUKKI.

ADDL. R30 IS SUO MOTU IMPEADED AS PER ORDER DATED 01/08/2023 IN WP(C) NO. 1801/2010.

**ADDL. R31 IMPEADED**

31. REJI JAICOB, AGED 54 YEARS, SON OF JAICOB, PRESIDENT, KERALA KARSHAKA UNION (M), STATE COMMITTEE OFFICE, NEAR FIRE STATION, PALACE ROAD, KOTTAYAM - 686 001.

ADDL.R31 IS IMPEADED AS PER ORDER DATED 08/08/2023 IN IA NO. 5/2023 IN WP(C) NO. 1801/2010.

**ADDL. R32 IMPEADED**

- 32.ATHIJEEVANA PORATTA VEDHI, IDUKKI (REG NO:IDK/TC/195/2018), REPRESENTED BY CHAIRMAN, C.S RAZAK, AGED 55 YEARS, S/O LATE SAITH KUNJ, CHOORAVELIL HOUSE, VELLATHOOVAL WEST, VELLATHOOVAL P.O., IDUKKI DISTRICT, PIN – 685563

ADDL.R32 IS IMPEADED AS PER ORDER DATED 22/08/2023 IN IA NO. 1/2023 IN WP(C) NO. 1801/2010

**ADDL. R33 IMPEADED**

33.DEAN KURIAKOSE, AGED 42 YEARS,S/O.A.M.KURIAKOSE,  
ANANICKAL HOUSE, PAINGOTTOOR P.O., KULAPPURAM,  
MUVATTUPUZHA, ERNAKULAM DISTRICT, PIN 686 671

ADDL.R33 IS IMPEADED AS PER ORDER DATED  
22/08/2023 IN IA NO. 4/2023 IN WP(C) NO. 1801/2010.

**ADDL. R34 IMPEADED**

34.SAJEEV SEBASTIAN, AGED 51 YEARS, S/O SEBASTIAN,  
KONDATTUPARAMBIL HOUSE, SHANTHANPARA, PUTHADY P.O,  
RAJAPPARA, IDUKKI DISTRICT-685619

ADDL.R34 IS IMPEADED AS PER ORDER DATED  
22/08/2023 IN IA NO. 6/2023 IN WP(C) NO. 1801/2010.

**ADDL. R35 IMPEADED**

35.THE DISTRICT COMMITTEE OF COMMUNIST PARTY OF INDIA  
(MARXIST),COM. M JINADEVAN MEMORIAL BUILDING,  
CHERUTHONI, IDUKKI COLONY P.O., IDUKKI DISTRICT,  
PIN-685602, REPRESENTED BY ITS SECRETARY, C.V.VARGHESE

ADDL.R35 IS IMPEADED AS PER ORDER DATED  
22/08/2023 IN IA NO. 8/2023 IN WP(C) NO. 1801/2010.

**ADDL. R36 IMPEADED**

36.GIGGY DANI,WIFE OF DANI THOMAS, 10-C,  
LORDS SKYLINE IMPERIAL GARDENS , PALARIVATTAM,  
KALOOR. P.O., DIST. ERNAKULAM,682017

ADDL.R36 IS IMPEADED AS PER ORDER DATED  
22/08/2023 IN IA NO. 9/2023 IN WP(C) NO. 1801/2010.

P.T.O.

**ADDL. R37 IMPEADED**

37. THE UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAWAN, CGO COMPLEX LODHI ROAD,  
NEW DELHI-110 003.

ADDL. R37 IS IMPEADED AS PER ORDER DATED 05/09/2023  
IN WP(C) 1801/2010(S).

**ADDL. R38 IMPEADED**

38. THE ELECTION COMMISSION OF INDIA,  
REPRESENTED BY THE PRINCIPAL SECRETARY,  
NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI – 110 001.

ADDL. R38 IS SUO MOTU IMPEADED AS PER ORDER DATED  
10/10/2023 IN WP(C) 1801/2010(S)

**ADDL. R39 & R40 IMPEADED**

39. JOSEPH VARKEY S/O. VARKEY, AGED 79 YEARS,  
CHITHRAPURAM. P.O., ANCHAL, DEVIKULAM TALUK,  
IDUKKI DISTRICT, PIN-685565

40. LILLY GEORGE W/O. JOSEPH VARKEY, AGED 72 YEARS,  
CHITHRAPURAM. P.O., ANCHAL, DEVIKULAM TALUK,  
IDUKKI DISTRICT, PIN-685565

ADDL. R39 AND R40 ARE IMPEADED AS PER ORDER  
DATED 31.10.23 IN IA 13/23 IN WP(C) 1801/10

**ADDL. R41 IMPEADED**

41. HIGH RANGE TOTTAM TOZHILALI UNION  
REG. NO. 06-7 OF 1996, SANTHANPARA, IDUKKI,  
REPRESENTED BY ITS PRESIDENT, V.N MOHANAN,  
AGED 60 YEARS, S/O NARAYANAN, VILAYALIL(H),  
VATTAPPARA P.O, IDUKKI DISTRICT-685619

ADDL.R41 IS IMPEADED AS PER ORDER DATED  
31.10.23 IN IA 16/23 IN WP(C) 1801/10

**ADDL. R42 IMPEADED**

42. THE DIRECTOR, DIRECTORATE OF SURVEY,  
THIRUVANANTHAPURAM - 695 014.

ADDL. R42 IS SUO MOTU IMPEADED AS PER ORDER  
DATED 14/11/2023 IN WP(C) 1801/10.

**ADDL. R43 IMPEADED**

43. THE PROJECT DIRECTOR, NATIONAL HIGHWAY AUTHORITY OF INDIA,  
COCHIN – 11, EDAPPILLY, ERNAKULAM.

ADDL. R43 IS SUO MOTU IMPEADED AS PER ORDER DATED  
27/03/2024 IN WP(C) 1801/10.

**ADDL. R44 & R45 IMPEADED**

44. CENTRAL BUREAU OF INVESTIGATION, ACB,  
KATHRIKADAVU, COCHIN – 682 017.

45. UNION GOVERNMENT OF INDIA,  
REPRESENTED BY SECRETARY TO GOVERNMENT OF INDIA,  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS,  
DEPARTMENT OF PERSONNEL AND TRAINING, NORTH BLOCK,  
NEW DELHI – 110 001.

ADDL. R44 & R45 ARE SUO MOTU IMPEADED AS PER ORDER  
DATED 04/06/2024 IN WP(C) 1801/10.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct respondents 1 and 2 to declare a moratorium on all land deals in Devikulam, Udumbanchola and Peerumedu taluks in Idukki district and to stop all constructions sanctioned at Chinnakkanal, Pallivasal, Devikulam, Udumbanchola and Peerumedu taluks in Idukki district until an inquiry was held into the genuineness of the title deeds, pending disposal of the writ petition in the interest of justice.

P.T.O.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C), this Court's order dated 04/06/2024 and upon hearing the arguments of SMT.DAISY A.PHILIPOSE, Advocate for the petitioner, SRI. K.P. JAYACHANDRAN, ADDL. ADVOCATE GENERAL, SRI.M.H. HANIL KUMAR & SRI.S. RENJITH, SPECIAL GOVERNMENT PLEADERS, SRI.JAFFER KHAN. Y., SENIOR GOVERNMENT PLEADER for R1 to R5, Addl.R30 & Addl.R42, SRI.K.RAMAKUMAR (Senior Advocate) along with SMT.SMITHA GEORGE, Advocates for Addl.R6, SRI.JOSEPH KODIANTHARA (Senior Advocate) along with M/S. MATHEWS K.UTHUPPACHAN, BINU MATHEW, TERRY V.JAMES & B.J. JOHN PRAKASH, Advocates for Addl.R7 and Addl.R8, SRI.S.SREEKUMAR, SENIOR ADVOCATE for Addl. R9, SRI.MATHEW A.KUZHALANADAN, Advocate for Addl. R10 and of M/S.MATHEW A.KUZHALANADAN, V. SHYAMOHAN & ANITHA MATHAI MUTHIRENTHY, Advocates for Addl. R11, SRI.G. SREEKUMAR (CHELUR), Advocate for R12, STANDING COUNSELS for R13, R14, R16 & R20, SRI.JOICE GEORGE, STANDING COUNSEL for R15 & R19, SRI.ARUN THOMAS, Advocate for R17 & R25, M/S. N.K.SHYJU, GIREESH PANKAJAKSHAN, ANANYA M. & VISHNU MOHAN, Advocates for R18, M/S. A.S.DILEEP, P.BINOD, K.Y.SUDHEENDRAN, SUSEELA DILEEP, SUDEEP ARAVIND PANICKER and HARITHA HARINATH, Advocates for R22, DEPUTY SOLICITOR GENERAL OF INDIA & CENTRAL GOVERNMENT COUNSEL for R26 & R37, SRI.BINOY VASUDEVAN, Advocate for Addl.R28, SRI.D.KISHORE, Advocate for Addl.29, M/S. AUGUSTINE JOSEPH, TONY AUGUSTINE & AISWARYA E J VETTIKOMPIL, Advocates for Addl.R31, M/S.PEEYUS A.KOTTAM & R.G.RAGESH CHAND, Advocates for ADDL.R32, M/S.ARUN THOMAS and SHINTO MATHEW ABRAHAM, Advocates for ADDL.R33, M/S.ASWATHY KRISHNAN and A.L.NAVANEETH KRISHNAN, Advocates for Addl.R34, SRI.S.SREEKUMAR, SENIOR ADVOCATE a/w SRI.LIJI J.VADAKKEDOM, Advocates for Addl.R35, M/S. K.REGHU KOTTAPPURAM, MAHESH R (KOTTAPPURAM) & MURUKESH REGHU, Advocates for Addl.R36, SRI.DEEPULAL MOHAN, STANDING COUNSEL for Addl.R38, M/S. M.S.RADHAKRISHNAN NAIR and ELIZEBATH GEORGE, Advocates for Addl.R39 & Addl.R40, M/S.K.N.ABHILASH and SUNIL NAIR PALAKKAT, Advocates for Addl.R41, SRI.BIDAN CHANDRAN B.G, STANDING COUNSEL for Addl.R43, SRI.SREELAL WARRIAR, STANDING COUNSEL for Addl.R44, DEPUTY SOLICITOR GENERAL OF INDIA for Addl.R45 and of SENIOR ADVOCATE SRI.RENJITH THAMPAN and ADVOCATE SRI.HARISH VASUDEVAN, AMICI CURIAE, the court passed the following:

P.T.O.



**A.MUHAMED MUSTAQUE  
&  
SHOBA ANNAMMA EAPEN, JJ.**

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**W.P. (C) No.1801 of 2010**  
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**Dated this the 12<sup>th</sup> day of June, 2024**

**ORDER**

**A.Muhamed Mustaque, J.**

The details of the CBCID Cases in Idukki have been submitted before us. There are around 42 cases pending in different Courts in Idukki District. On perusal, we find that in around 18 cases, the prosecution allegation is in relation to forging of patta to grab Government Lands. The Government Officials are also arrayed as accused. However, Section 120b of IPC alone has been incorporated. No provisions of PC Act have been invoked.

2. We are not *prima facie* satisfied with the investigation relating to the following cases.

Sl. No.	Sl.No . In the list of CBCID	Case Details	Accused	Case Brief
1	1	CC 99/2016 of CJM Court,	2 accused A2 Village Officer	Created forged patta and transfer of 30½ cent in

2	21	Thodupuzha CC 478/2012 of JFCM, Nedumkandam	K O Ulahannan 7 accused A5 -T G Sreedharan, Village Officer A6-S Sreerejan, Surveyor A7-C V Mohanan	Sy.No.62/13 C of KDH Village Accused No.1 to 4 created forged patta as LA 194/69 of Sy.No.34/1 of Chinnakkanal Village with the help of accused Nos.5 to 7 and grabbed 1.61 hectares of property
3	22	CC 640/2016 of JFCM Nedumkandam	2 accused A2 C V Vijayan, Village Officer	Accused created forged tax receipt and encroached 3.94 Acres of Govt. Property in Sy.No.509 (Re.Sy.No.20/1)
4	23	CC 481/2012 of JFCM Nedumkandam	10 Accused A1 Jimmy Zacharia A2 to A10 are Govt. Officials A2-Varghese John A3-Chellakumar A4-Mathew Sakkaria A5-Sreerajan A6-C V Mohanan A7-Ushadevi A8-E M Reji A9-Radhakrishnan Nair A10-George Poulouse	Accused person created forged patta as LA 136/78 and encroached 3.96 Acres of Govt. Property in Sy.No.495, 541 of Chinnakkanal Village
5	24	CC 452/2012 of JFCM Nedumkandam	9 accused A1 Jimmy Zacharia A2 to A10 are revenue Officials A2-Varghese John A3-Chellakumar A4-Mathew Sakkaria A5-Sreerajan A6-C V Mohanan A7-Ushadevi A8-E M Reji A9-Radhakrishnan Nair	Accused persons created forged patta as LA 136/78 and encroached 3.96 Acres of Govt. Property in Sy.No.495, 541 of Chinnakkanal Village
6	25	CC 453/2012 of JFCM Nedumkandam	4 accused A2 to A4 are Govt. Officials A2-Stuart J Jacob A3-M K Ushadevi A4-Radhakrishnan Nair	Accused persons created forged patta as LA 76/64 and encroached 1.65 Acres of Govt. Property in Sy.No.1/1 of Chinnakkanal Village
7	26	CC 456/2012	7 accused A1 Jimmy Zacharia	Accused persons created fake documents in order to obtain

		of JFCM Nedumkandam	A2 to A7 are Govt. Officials A2-Varghese John A3-Chellakumar A4-Mathew Sakkaria A5-Vidhyadharan A6-Sreerajan A7-C V Mohanan	patta for 3 Acres of Govt. Property and thereby grabbed the land in Sy.No.20/1 of Chinnakkanal Village
8	27	CC 247/2016 of JFCM Nedumkandam	9 accused A2 to A9 Govt. Officials A2-Vishwalingan Achari A3-M T Thomas A4-Mariyam A5-Abraham A6-T V Das A7-Ravindra Das A8-R K Bhaskaran A9-Ganeshan	1 <sup>st</sup> Accused even without submitting application for patta has approached and the other accused persons created fake documents and issued patta as LA 56/78 and encroached 2.98 Acres of Govt. Property in Sy. No.326/1 of Chinnakkanal Village
9	28	CC 185/2011, JFCM Nedumkandam	8 accused A5 to A8 Govt. Officials A5-T G Sreedharan A6- Stuart J Jacob A7-S Sreerajan A8-C V Mohanan	Accused Nos.1 to 4 made criminal conspiracy with Accused 5 to 8 and created forged patta bearing No.LA 60/72 and accepted tax for the said property and thereafter trespassed into Government property having an extent of 1.60 hecters in Sy.No.34/1 of Chinnakkanal Village
10	29	CC 186/2011 of JFCM Nedumkandam	7 accused 5 to 7 Government Officials A5-T G Sreedharan A6-S Sreerajan A7-C V Mohanan	Accused Nos.1 to 4 made criminal conspiracy with Accused 5 to 7 and created forged patta bearing No.LA 105/77 in the name of a fictitious persons named Boss and accepted tax for the said property and thereafter trespassed into Government property having an extent of 1.60 hectares in Sy.No.34/1 of Chinnakkanal Village
11	30	CC 193/2019 of JFCM Nedumkandam	7 accused 6&7 Government Officials A6-P Gopinatha Pillai A7-K A Manojkumar	Accused Nos.1 to 5 made criminal conspiracy and created 5 forged pattas bearing Nos.LA 197/70, 103/78, 116/78, 117/78, 115/78 and thereafter the 1 <sup>st</sup> accused trespassed into 2.75 Acres of Government

				property in Sy.No.11/1, 2 <sup>nd</sup> accused encroached 3.72 acres in Sy.No.20/1-2, 509/1, 3 <sup>rd</sup> accused 3.96 acres in Sy.No.20/1, 4 <sup>th</sup> accused encroached 3.49 Acres in Sy.No.20/1 and 5 <sup>th</sup> accused encroached 3.88 acres of Government property in Sy.No.20/1 of Chinnakkanal Village. The accused No.6 and 7 without verifying the pattas has mutated the same and help the accused persons.
12	32	CC 510/2018 of JFCM Nadumkandam	4 accused 2 to 4 Government officials A2-Gopinatha Pillai A3-K A Manoj Kumar A4-K N Sasidharan	Accused Nos.1 to 4 made criminal conspiracy and created forged patta bearing No.LA 56/77 in favour of 1 <sup>st</sup> accused and created all official records and sketch and accepted tax for the said property having an extent of 2.98 acres in Sy.No.20/1 of Chinnakkanal Village.
13	33	CC 540/2019 of JFCM Nedumkandam	22 accused 4 to 22 Government officials A4-Stuart J Jacob A5-N N Radhakrishnan Nair A12-M Shanmugham A13-A Krishnan A14-S Arumughan A15-L Subrahmanyam A16-K Pakyanathan Nadar A17-K P Prabhakaran A18-R Rajappan A19-A Shihabdheen A20-P R Rajmohan A21-M P Balanarayanan A22-D Gopalan	Accused No.1 created forged patta bearing No.LA 202/72 and encroached 7 3/4 acres of Govt.property in Re.Sy. Block No.6, Re.Sy.No.1 of Chinnakkanal Village and thereafter transferred in the name his brother-in-law, 2 <sup>nd</sup> accused and remitted tax thereafter with the assistance of officials. 6 <sup>th</sup> accused with the help of other government officials created forged patta as LA No.6/12/00 and trespassed into 1.5786 hectares of property in Sy.No.1/12 of Chinnakkanal Village. 7 <sup>th</sup> accused with the assistance of Government officials created forged patta as LA 2522/12/0 and trespassed into 1.2500 hectares in Sy.No.1/14 of Chinnakkanal Village. 8 <sup>th</sup> accused created forged patta as LA 22/12/00 and encroached 1.2500 hectares of property in

				Sy.No.01/14 of Chinnakkanal village. 9 <sup>th</sup> accused created forged patta as LA No.2560/02 and encroached 1.2823 hectares of property in Sy.No.1/18 of Chinnakkanal Village. 10 <sup>th</sup> accused created forged patta as LA No.2559/02 and encroached 1.3885 hectares of property in Sy.No.1/19 of Chinnakkanal Village. 11 accused created forged patta as LA No.1307/12/00 and encroached 0.0570 hectares of property in Sy.No.1/11 of Chinnakkanal Village. The officials created forged documents and permitted to remit tax.
14	35	CC 875/21 of JFCM Nedumkandam	9 accused A1-Jimmy Scaria 3 to 9 Government officials A3-K C Varkey (expired) A4-M J Roy A5-George A6-Joby George A7-Sreedharan A8-Babu A9-Sheela	Accused No.1 & 2 made criminal conspiracy and created forged documents for the property in Sy.No.20/1 of Chinnakkanal Village.
15	36	CC 318/22 of JFCM Nedumkandam	5 accused A1-V X Albin 4 and 5 Government officials A4-M K Ushadevi (exp) A5-Radhakrishanan Nair	Accused No.1 and 2 made criminal conspiracy and created forged patta bearing No.LA 166/72 and done mutation an accepted tax for the said property having an extent of 2.80 acres in Sy.No.20/1 of Chinnakkanal village.
16	37	CC 45/12 of JFCM Adimali	12 accused 4 to 12 Government officials A4-V Parameshwaran A5-A Ramakrishanan A6-K M Philipose A7-E A Antony A8-Narendran	Accused No.1 to 3 with the help of officials created forged patta bearing No.LA 159/93/ATY, LA K 160/93/ATY and thereby encroached into 4.50 Acres of N Government property in Sy.No.482/1 (Re.Sy.No.178/1-2) of Anaviratty Village. The officials helped to remit tax and thereafter resorts were

			A9-M Gopalakrishnan Nair A10-M R Mohanan A11-KK Anilkumar A12-Kamalan Nadar	G constructed in the said properties.
17	39	CC 72/12 of JFCM Adimali	5 accused 3 to 5 Government officials A3- V K Parameshwaran A4-Prathyodanan A5-E A Antony	Green Earth Status Resort Accused No.1 to 5 made criminal conspiracy and created forged patta bearing No.LA 5/93/ATY & LA 18/93/ATY and done mutation and accepted tax for the said property and A5 issued building permit for the Government property having an extent of 5.34 acres in Sy.No.482, 604 (Re.Sy. 153,178-1-1) of Anaviratty Village.
18	41	CC 808/2018 of JFCM Adimaly	5 accused A5 Government official A5-V N Narayanan Nair	Accused No.1 to 4 made criminal conspiracy and created forged patta bearing No.LA 18/82 in Sy.No.69/9 for 40 cents of property in KDH Village. The accused persons created forged tax receipts and possession certificates and forged documents under the Right to Information Act and with the help of 5 <sup>th</sup> accused tax was permitted to be remitted and obtained all other Government documents.

3. The Special State Prosecutor appeared and submitted that a special team can be constituted if this Court is not satisfied with the final report submitted before this Court.

4. Having heard the submission on the learned Special State Prosecutor, we are of the view that a special team

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consists of high rank officials with the team of others including revenue officials need to be formed to enquire and investigate the nature of involvement of public officials in forging the patta, including any gratification in any form they received.

We adjourn this matter to make available the details of the team that is proposed to be constituted.



**Sd/-  
A.MUHAMED MUSTAQUE,  
JUDGE**

**Sd/-  
SHOBA ANNAMMA EAPEN,  
JUDGE**

**PR**